

HIGH COURT OF CHHATTISGARH: BILASPUR

ADDITIONAL ADVISORY / अतिरिक्त परामर्शिका


No. 353 /Confdl./2020
II-15-08/2004 (Pt.-B)

Bilaspur, Dated the 18th March, 2020

ENGLISH VERSION

In continuation to the earlier advisory/instructions dated 16.03.2020 with regard to precautionary measures in wake of the outbreak of Corona virus (COVID-19), following additional instructions are hereby issued to all the Courts at the District level and at the outstation (Tehsil/ Sub-division) level in the State of Chhattisgarh:-

1. Till 31.03.2020, all the Subordinate Courts in Chhattisgarh shall take up only urgent matters such as Bail Applications, Anticipatory Bail Applications, Applications for urgent orders, Statement under Section 164 of Cr.P.C., Applications for grant of stay and such other urgent matters and rest of the matters including final argument matters (also time bound matters) shall be postponed beyond 31.03.2020.
2. The unit criteria applicable to Subordinate Courts including Family Courts shall remain suspended from 16.03.2020 till 31.03.2020.
3. No under-trial prisoner be asked to be produced before the Subordinate Courts till 31.03.2020 and if production of any such persons is indispensable, the facility of video conferencing be utilized. For the purpose of extension of remand in remaining matters (in case the same is not possible through video conferencing), the District & Sessions Judge will depute sufficient number of Duty Judicial Magistrates in the Jails situated in the Districts for remand work, thereby avoiding human contact.
4. All precautionary measures, as advised by the Government Authorities in the matter, be strictly adhered to and followed in letter and spirit.


18.3.2020

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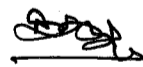
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हिन्दी संस्करण

कोरोना वायरस (COVID-19) के प्रकोप के परिणामस्वरूप एहतियाती उपायों के संबंध में 16/03/2020 दिनांकित पूर्व दिशा-निर्देश के तारतम्य में छत्तीसगढ़ राज्य के जिला स्तर तथा आऊट स्टेशन (तहसील/सब-डिवीजन) स्तर के सभी न्यायालयों को एतद्द्वारा निम्नानुसार अतिरिक्त निर्देश जारी किए जा रहे हैं:-

1. दिनांक-31/03/2020 तक छत्तीसगढ़ के सभी अधीनस्थ न्यायालय जमानत याचिका, अग्रिम जमानत याचिका, अत्यावश्यक आदेश हेतु आवेदन, दण्ड प्रक्रिया संहिता की धारा 164 के अंतर्गत कथन, रोक (स्टे) प्रदान किये जाने हेतु आवेदन तथा ऐसे अन्य अत्यावश्यक मामले ही ग्रहण करेंगे तथा अंतिम बहस वाले मामले (समय-सीमा वाले मामले भी) सहित शेष मामले दिनांक-31/03/2020 के बाद के लिए स्थगित किये जायेंगे।
2. अधीनस्थ न्यायालयों एवं कुटुम्ब न्यायालयों में लागू होने वाला यूनिट मापदण्ड (क्राइटिरिया) दिनांक-16/03/2020 से 31/03/2020 तक स्थगित रहेगा।
3. दिनांक-31/03/2020 तक, किसी विचाराधीन बन्दी को अधीनस्थ न्यायालयों में पेश करने हेतु न कहा जाए और यदि ऐसे किसी व्यक्ति की पेशी अपरिहार्य हो तो विडियो कॉन्फेरेन्सिंग की सुविधा का प्रयोग किया जाए। शेष मामलों में (यदि विडियो कॉन्फेरेन्सिंग सम्भव न हो) रिमाण्ड अवधि को बढ़ाने के उद्देश्य से जिला एवं सत्र न्यायाधीश जिले में स्थित जेलों में रिमाण्ड कार्य हेतु, उपयुक्त संख्या में ड्यूटी ज्यूडिशियल मजिस्ट्रेट प्रतिनियुक्त करेंगे ताकि मानव सम्पर्क से बचा जा सके।
4. शासकीय प्राधिकारियों द्वारा सुझाए गए सभी एहतियाती उपायों का पूर्णतः कड़ाई से पालन किया जाए।

BY ORDER OF HON'BLE THE CHIEF JUSTICE



18.3.20

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

Endt. No. 354 /Confdl./2020
II-15-08/2004 (Pt.-B)


Bilaspur, Dated the 18th March, 2020

- (1) Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

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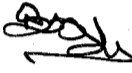
- (4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (14) Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- (15) Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- (16) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (17) Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
- (18) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (19) Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.
- (20) Additional Registrar (Admn./ D.E./ Judicial), High Court of Chhattisgarh, Bilaspur for information.
- (21) Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh, Bilaspur for information.
- (22) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- (23) District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker) with a request to circulate this circular amongst the judicial officers working under your control for their information and compliance.
- (24) Principal Judge/I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur for information and compliance.
- (25) Judge, Family Court, Baloda-Bazar/Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja for information and compliance.


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- (26) Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja for information and compliance.
- (27) Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur with a request to circulate this circular amongst the judicial officers working under your control in the Authority for their information and compliance.
- (28) The President/Secretary, District Bar Association, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker) for their information and compliance.

 18.3.20

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL